

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.102/1994

Thursday this the 27th day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Simon P.Paul,
L.D.C.
Office of the Deputy Commissioner,
Income Tax, Trichur Range,
Trichur.
- 2/ K.V.Johnson,
L.D.C,
Office of the Assistant Commissioner of Income Tax,
Division I, Circle I,
Trichur.
3. C.K.Sajini,
L.D.C,
Office of the Commissioner of Income Tax,
Cochin.18. Applicants

By Advocate Mr.M.R.Rajendran Nair

vs.

1. Union of India, represented by Secretary to
Government, Ministry of Finance, New Delhi.
2. The Commissioner of Income Tax, I.S.Press Road,
Kochi-18. Respondents

By Advocate Mr.K.Karthikeya Panicker

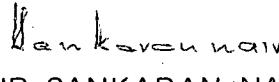
ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant seeks leave to withdraw the application with freedom to challenge the rules, should occasion arise. Reserving freedom to do so, application is dismissed. No costs.

Dated the 27th January, 1994.


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN